

[Mr Speaker]

Parmar, with six others, walked on the road between the Three-gates and Premabhai-hall at Ahmedabad with the common object of disobeying the orders made under section 144, Criminal Procedure Code, by the District Magistrate and the Additional District Magistrate, Ahmedabad. These orders directed the residents, frequenters and visitors to abstain from walking etc. on the said road and other roads etc.

On the 20th August, 1958, after a trial lasting for two days, I found them guilty of offences under sections 143 and 188, Indian Penal Code and sentenced them to suffer simple imprisonment for one month each and to pay a fine of Rs. 25 each for each of the two offences. In case of default in payment of the fine, they shall suffer simple imprisonment for a period of 7 days more for each default. Principal sentences of imprisonment to run concurrent."

Shri Ranga (Tenali): Have they been given 'A' class?

Mr. Speaker: I have no information.

POINT OF INFORMATION

Shri Jadhav (Malegaon): I had submitted a short notice question about blood dysentery and cholera. I have not yet had any reply.

Mr. Speaker: The hon. Member may find out from the Office. I cannot admit a short notice question unless the hon. Minister is willing to accept the short notice. The hon. Member may make enquiries from the Notice Office.

12-26 hrs.

PAPERS LAID ON THE TABLE

ALL INDIA SERVICES (DEATH-CUM-RETIREMENT BENEFITS) RULES

The Deputy Minister of Home Affairs (Shrimati Alva): Sir, I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of the All India Services (Death-cum-Retirement Benefits) Rules, 1958, published in the Notification No. G.S.R. 728, dated the 20th August, 1958. [Placed in Library. See No. LT-849/58.]

NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, on behalf of Shri Krishnappa, I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (1) G.S.R. No. 685, dated the 9th August, 1958.
- (2) G.S.R. No. 695, dated the 16th August, 1958.

[Placed in Library See No. LT-850/58.]

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6a) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Mineral Oils (Additional Duties of Excise and Customs) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 13th August, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no

recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 16th August, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12:27 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DERAILMENT OF TRAIN AT REVELGANJ

Shri S. M. Banerjee: Sir, under Rule 197 of the Rules of Procedure and Conduct of Business in Lok Sabha, I beg to call the attention of the hon. Minister of Railways to the following matter of urgent public importance and request that he make a statement thereon:—

Derailment of a Passenger train at Revelganj Station on the 19th August, 1958

The Minister of Railways (Shri Jagjivan Ram): At about 21-10 hours, on 19th August, 1958, while No. 85-UP Muzaffarpur-Banaras Passenger train was being received at Revelganj, a non-interlocked station on the Chhupra-Aunrihar, Metre Gauge Section of the North-Eastern Railway, it entered the Goods Shed Siding and collided with five wagons standing there. As a result of this, the engine and two vehicles next to it viz., a Parcel van and a Third Class Bogie, got derailed. I regret to have to mention that 22 persons received injuries, of whom 4 were grievously

hurt. All the injured persons were rendered First Aid at the site by the Guard of the train; of these 14 continued their journey by the same train. The remaining 8 were given medical attention at District Board Hospital at Revelganj, wherefrom one was discharged and 7 were transferred to the Civil Hospital at Chhupra and admitted there. One of them unfortunately expired last night. Of the remaining 6, one person was discharged on 20-8-1958 and others are reported to be progressing in the Hospital. The cost of damage to Railway property is assessed at Rs. 1,250. The Government Inspector of Railways has held his enquiry on 23rd and 24th August, 1958, into the accident and his report is awaited.

12:28 hrs.

STATEMENT RE. INVESTMENT POLICY OF LIFE INSURANCE CORPORATION

The Minister of Finance (Shri Morarji Desai): Sir, I am placing on the Table of the House a notification which makes applicable to the Life Insurance Corporation certain provisions of the Insurance Act. [Placed in Library. See No. LT-852/58.]

The House will recall that Section 43(2) of the Life Insurance Corporation Act lays down that these provisions would be made applicable to the Life Insurance Corporation, subject to such conditions and modifications as may be specified in the notification. The notification is in pursuance of this requirement.

One of the Sections which the notification deals with is Section 27 of the Insurance Act. It is, by now, common knowledge that this Section defines in fairly precise terms the ambit within which an insurer could operate in the matter of investments. By making it applicable to the Life Insurance Corporation, Government is laying down the framework within which the Life Insurance Corporation can